

**In the Court of the Principal District Judge, Madurai.**

**Present : Tmt.A. Nazeema Banu, B.A., L.L.M.,**

**Principal District Judge, Madurai.**

**Tuesday, this the 7<sup>th</sup> day of July -2020.**

**Crl.M.P.No.3235/2020**

Annul Sameer, S/o.Habu Bhakkar Siddiq

... Petitioner/Accused.

**Vs**

State through the Inspector of Police,

Theppakulam P.S. Cr.No.913/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.R.Raja, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

**Order**

1.Bail applications u/s. 439 of Cr.p.c.

2. The offences alleged are U/s. 392, 397 and 506(ii) of IPC.

3. Heard.

4. Considered the argument of the both sides. The learned counsel for the petitioner would submit that a case has been registered against the accused in Cr.No.913/2020 of Theppakulam P.S. U/Sec. 392, 397 and 506(ii) of IPC. The date of occurrence was on 16.6.2020. The petitioner was arrested on the very same date and he is in custody for the past 22 days. The property was recovered and prays to grant bail. The learned public prosecutor has not raised any serious objection in granting bail to the petitioner. Therefore, considering period of incarceration for the past 22 days, and the robbed property was recovered by the investigation officer during the investigation, this Court is inclined to grant bail to the petitioner on condition.

5. In the result, the Petitioner is ordered to be enlarged on bail on his executing an own bond for Rs.10,000/- to the satisfaction of the **Superintendent, District Jail, Virudhunagar**. After a period of 6 weeks, the petitioner should surrender before the Judicial Magistrate concerned and execute a fresh bond each for Rs.10,000/- with two sureties for likesum each to the satisfaction of Judicial Magistrate concerned. Thereafter, the petitioner shall

appear and sign before the Inspector of Police, Respondent Police Station daily at 10.00 a.m., until further orders. The petitioner shall co-operate with the investigation and he shall not threaten the witnesses, he shall not induce witnesses and he shall not cause obstacles to the pending investigation. If there is any violation of condition, the Investigation Officer is within his discretion to approach the Court of the learned Judicial Magistrate concerned for cancellation of bail order though bail granted by the Sessions Court, as per ruling of the Hon'ble Supreme Court reported in ***P.K. Shaji /Vs./State of Kerala (2005) AIR SC W 5560***. Accordingly, the petition is allowed.

Pronounced by me in Camp Court on the 7<sup>th</sup> day of July -2020.

Sd/- A.Nazeema Banu

Principal District Judge, Madurai

**Copy to**

1. The Judicial Magistrate concerned
2. The Inspector of Police, Theppakulam P.S.
3. The Superintendent, District Jail, Virudhunagar.
4. The Petitioner through his counsel.